

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.106
C.P.(CAA)/18(AHM)2024
in
C.A.(CAA)/27(AHM)2023

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Ram-Krishna Holidays Pvt Ltd
Ram-Krishna Travels Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 06/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Raimeen Maradiya, PCS
For the Regional Director	: Mr. Shiv Pal Singh, Deputy Director (NWR)
For the Registrar of Companies	: Ms. Rupa Sutar, Deputy Director
For the Income Tax Department	: Ms. Kinjal Vyas, Advocate for : Ms. Maithili Mehta, Advocate
For the Official Liquidator	: Mr. Sandip Tupe, Technical Assistant

ORDER

(Hybrid Mode)

Learned Counsel for the applicant submits that, in pursuance of the notice issued by this Tribunal a service report was filed on 24.05.2024, along with the publication copies, which are available in the DMS portal,. However, a physical copy is not available in the file.

In pursuance of the notice issued by this Tribunal, the RD department filed its report on 18.04.2024, vide inward diary No. R-168, and the OL department also filed its report on 09.04.2024 vide inward diary No. R-168 which are taken on record.

Further, Counsel for the applicant submits that he has also filed a reply to the reports of RD and OL, which are available on the DMS portal. However, the physical copy is also available. No response has been received from the Income Tax Department, despite the fact that a notice was duly served on 06.05.2024. Learned Counsel for

the Income Tax requests that PAN details be provided to her, and she will ensure to file the report in the matter.

Let the Counsel for the applicant to share the details of the PAN of companies with the Counsel appearing for the Income Tax Department in the chat box during the course of the day.

Re-list on 11.07.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)